

PUNJAB VIDHAN SABHA SECRETARIAT
NOTIFICATION

The 3rd February 2023

No. 71-LA-2022/ 5 .- The following Order by the Governor of

Punjab, dated the 3rd February, 2023, is published for general information –

“ਹੁਕਮ

ਭਾਰਤ ਦੇ ਸੰਵਿਧਾਨ ਦੇ ਅਨੁਛੇਦ 174 ਦੀ ਕਲਾਜ਼ (2) ਦੀ ਸਬ-ਕਲਾਜ਼ (ੳ) ਦੇ ਅਨੁਸਾਰ ਮੈਨੂੰ ਪ੍ਰਦਾਨ ਕੀਤੀਆਂ ਸ਼ਕਤੀਆਂ ਦੀ ਵਰਤੋਂ ਕਰਦੇ ਹੋਏ ਮੈਂ, ਬਨਵਾਰੀਲਾਲ ਪੁਰੋਹਿਤ, ਰਾਜਪਾਲ, ਪੰਜਾਬ, ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ (ਜੋ ਇਸਦੇ ਤੀਜੇ ਸਮਾਗਮ, 2022 ਲਈ ਬੁਲਾਈ ਗਈ ਸੀ ਅਤੇ ਜਿਸਦੀ 03 ਅਕਤੂਬਰ, 2022 ਦੀ ਬੈਠਕ ਅਣਮਿਥੇ ਸਮੇਂ ਲਈ ਸਥਗਿਤ ਕੀਤੀ ਗਈ ਸੀ) ਦਾ ਮਿਤੀ 03 ਫਰਵਰੀ, 2023 ਨੂੰ ਉਠਾਣ ਕਰਦਾ ਹਾਂ।

ਚੰਡੀਗੜ੍ਹ :
03 ਫਰਵਰੀ, 2023

ਬਨਵਾਰੀਲਾਲ ਪੁਰੋਹਿਤ,
ਰਾਜਪਾਲ, ਪੰਜਾਬ।

ORDER

IN EXERCISE OF THE POWERS CONFERRED UPON ME BY VIRTUE OF SUB-CLAUSE (a) OF CLAUSE (2) OF ARTICLE 174 OF THE CONSTITUTION OF INDIA, I, BANWARILAL PUROHIT, GOVERNOR OF PUNJAB, HEREBY PROROGUE THE PUNJAB LEGISLATIVE ASSEMBLY ON 3RD FEBRUARY, 2023, WHICH WAS SUMMONED FOR ITS THIRD SESSION, 2022 AND ADJOURNED SINE-DIE AT THE CONCLUSION OF ITS SITTING HELD ON THE 03RD OCTOBER, 2022.

**CHANDIGARH: BANWARILAL PUROHIT,
THE 03RD FEBRUARY, 2023. GOVERNOR OF PUNJAB.**

**DATED CHANDIGARH :
THE 03RD FEBRUARY, 2023.**

**SURINDER PAL,
SECRETARY.**

No. 71-LA-2022/ 2112 , dated Chandigarh, the 3rd February, 2023.

Copy forwarded for information to –

1. The Chief Secretary to Government, Punjab, Chandigarh;
2. All Additional Chief Secretaries / Financial Commissioners / Principal Secretaries / Administrative Secretaries to Government, Punjab, Chandigarh;
3. the Principal Secretary to Hon'ble Chief Minister, Punjab;
4. The Principal Secretary to Governor, Punjab, Chandigarh;

5. The Additional Chief Secretary to Government, Punjab, Department of Parliamentary Affairs, Chandigarh (with 4 spare copies) with reference to his Department's letter No. 1/3/2017-3411/59, dated the 31.01.2023;
6. The Chief Electoral Officer and Secretary to Government, Punjab, Election Department, Chandigarh (with 4 spare copies);
7. The Legal Remembrancer and Secretary to Government, Punjab, Legislative Department, Chandigarh;
8. The Secretary-General, Rajya Sabha, Parliament House, New Delhi-110001;
9. The Secretary-General, Lok Sabha, Parliament House, New Delhi-110001 (with two spare copies);
10. The Secretary to Government of India, Ministry of Parliamentary Affairs, 92, Parliament House, New Delhi-110001;
11. The Secretary, Government of India, Department of Legal Affairs, Ministry of Law, New Delhi;
12. The Secretary, Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi-110001;
13. The Secretaries to all State Legislative Assemblies / Councils in India;
14. The Deputy Secretary to Government of India, Ministry of Home Affairs, (Political I (A) Section), New Delhi – 110001;
15. The Under Secretary to Government, Punjab, General Administration (By name) with 180 spare copies for distribution amongst the various Branches under the Administrative Secretaries;
16. The Librarian, Lok Sabha Secretariat, Parliament House, New Delhi-110001;
17. The Director, Information and Public Relations, Punjab, Chandigarh;
18. The Incharge, United News of India, Building No.6, First Floor, Sector-42, Attawa, Chandigarh-160036;
19. The Incharge, Press Trust of India, S.C.O. 78, First Floor, Sector 47-D, Chandigarh; and
20. All Press Correspondents stationed at Chandigarh.


**JOINT SECRETARY,
for SECRETARY.**